

22nd January, 2004

Notification No. 8/2004 - Customs (N.T.)

In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, namely: -

In the Table to the said notification, against serial number 11 relating to the State of Tamil Nadu, after entry (vii) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely: -

(3)	(4)
"(viii) Coimbatore	Unloading of imported goods and loading of export goods
(ix) Inland Container Depots, Tuticorin	Unloading of imported goods and loading of export goods"

V. Kezo
Under Secretary to the Government of India

F.NO.434/24/2000-CUS.IV

Note: The principal notification No.12/97-CUSTOMS (N.T.), dated the 2nd April,1997 was published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R.193(E) dated the 2nd April,1997 and last amended by notification No. 1/2004-CUSTOMS (N.T.) dated 2nd January,2004, published in the Gazette of India, Extraordinary Part-II, section 3, sub-section(i), vide G.S.R. 4(E) dated the 2nd January, 2004.